

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIFUR BENCH, JAIPUR.

* * *

Date of Decision: 08.01.1998.

CP 64/95 (TA 194/92)

Dal Chand, Hukam Chand and Parat Lal, all sons of Late Shri Chhotey Lal, r/o Pandi Kui Kuti Salawas Kalla, Distt. Dausa.

... Petitioners

Versus

Shri Ramesh Tripathi, Divisional Railway Manager, Western Railway, Jaipur Division, Jaipur.

... Respondent

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P.SHARMA, ADMINISTRATIVE MEMBER

For the Petitioners

... Mr. Shiv Kumar

For the Respondent

... Mr. M.K.Rawat, Senior Clerk,
departmental representative

O-R-D-E-R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Petitioners, named above, in this Contempt Petition under Section 17 of the Administrative Tribunals Act, 1985, have alleged contempt of court against the respondent in so far as the respondent had wilfully disobeyed the directions of this Tribunal in TA 194/92 (TA 395/92), decided on 12.5.93.

2. We have heard the learned counsel for the petitioners and Mr. M.K.Rawat, Senior Clerk, departmental representative for the respondent.

3. The learned counsel for the petitioners has stated that the directions of the Tribunal have been substantially complied with. Amounts due to the original applicant have since been paid. In the circumstances, no case of contempt of court is made out. The Contempt Petition is, therefore, dismissed. Notice issued is discharged.

(O.P.SHARMA)

ADM.MEMBER

VK

Gopal Krishna
(GOPAL KRISHNA)

VICE CHAIRMAN